

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No.176/2021

IN THE MATTER OF:

Shreya Paropkari & Anr.

.....Applicant(s)

Versus

Delhi Agricultural Board & Ors.

.....Respondent(s)

NDOH:- 30.11.2021

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(Dr. BMS Reddy)
Sr. Environmental Engineer
DPCC

Delhi

Dated - 24.11.2021

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Report of the Joint Committee

**In compliance of the order of Hon'ble NGT dated 28.07.2021, in
the matter of O.A. No. 176 of 2021, Shreya Paropkari & Anr. Vs
Delhi Agricultural Marketing Board & Ors.**

1. BACKGROUND

Ms. Shreya Paropkari & Anr. had filed an Original Application No. 176 of 2021 (SZ) before the Hon'ble National Green Tribunal (Principal Bench), New Delhi against the Ghazipur Murga Mandi being operated by Delhi Agricultural Marketing Board (DAMB) at Ghazipur, NCT of Delhi on account of the alleged violations of pollution norms.

Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide its order dated 28.07.2021 directed as follow:

"...In view of above, it appears to be appropriate to require the DPCC, in coordination with other concerned authorities, to identify the violators, initiate prosecution, stop polluting activities and recover compensation for the past violations, following due process of law. DPCC may inter alia take steps to prevent slaughtering of chickens in haphazard manner, management of waste generated in the process slaughtering of chickens and dressing/cutting and selling of fish. The effluent generated in the process needs to be treated and treated waste needs proper utilization/disposal through an appropriate conveyance system. Siting norms need to be evolved and followed in the complex, which is in the vicinity of Ghazipur landfill site and residential areas.

Further, a joint Committee comprising of CPCB, DPCC and District Magistrate (East) may verify the ground situation and furnish an action taken report in the matter within three months. The DPCC will be the Nodal Agency for coordination and compliance. The joint Committee may hold its first meeting within 15 days from today. It may undertake a visit to the site. Other proceedings may be conducted online. The Committee may take stock of the situation with reference to earlier reports also and ascertain updated remedial action in the matter. The Report may inter-alia mention the level of water and air pollution, status of waste management, action plan of the individual units and the authority of the complex to set up requisite solid and liquid waste management facilities and status of waste management in the upcoming Complex dealt with by the Tribunal vide order dated 19.5.2021 in Appeal 11/21. The Committee may also report whether the existing operators will shift to a new complex and impact thereof..." (Annexure-I)

2. COMPLIANCE REPORT

2.1 Constitution of the Joint Committee

In compliance of the Order of the Hon'ble NGT, a Joint Committee comprising of the following members was constituted:

1. Smt Sonika Singh, District Magistrate (East), Delhi
2. Shri Vinay Prabhakar, Scientist 'B', CPCB, Delhi
3. Shri R K Sharma, EE, DPCC, Delhi

The first meeting of the Joint Committee was held on 13 August 2021 at 11.30 AM through the Video Conference and the Second meeting of the Joint Committee was held on 25 August 2021 at 12 PM in the office of District Magistrate, with concerned stakeholder agencies to discuss the directions of Hon'ble Tribunal.

Minutes of both the meetings are attached in **Annexure-II**.

2.2 Terms of Reference (TOR) of the Joint Committee

As per orders of Hon'ble NGT, the Joint Committee was required to look into the following aspects and give report within three months:

- To identify the violators and take action in the form of prosecution, closure & levy & recovery of environmental compensation for past violations.*
- To evolve siting norms and followed in the complex, which is in the vicinity of Ghazipur landfill site and residential areas.*
- To verify the ground situation and furnish an action taken report in the matter to the Tribunal.*
- To report the level of water and air pollution, status of waste management and action plan of the individual units & authority of the complex to set up requisite solid and liquid waste management facilities and status of waste management in the upcoming complex.*
- To report whether the existing operators will shift to a new complex and impact thereof*

2.3 Details of site visit conducted by Joint Committee

The Joint Committee deliberated on the various issues based on the outcome of the monitoring conducted and observations made during site visit. The report of the Joint Committee on the various points is submitted as follows:

2.3.1 Location of the units under consideration

Unit	Link for Google Map	Structures in vicinity
Poultry & Egg Market (Ghazipur Murga Mandi)	https://goo.gl/maps/XLdgexH8Sushph1HH8 Lat., Long: 28.629, 77.324	Residential areas (400 m), hospitals (700 m) and Ghazipur landfill (600 m)
Modern Poultry & Egg Market (under construction by M/s ACIL without EC)	https://goo.gl/maps/Gy5xcY5XVbCwQC3w6 Lat., Long: 28.628, 77.329	Residential areas (400 m), hospitals (700 m) and Ghazipur landfill (600 m)
Fish Market	https://goo.gl/maps/UzpcrvvkU1scnuDm8 Lat., Long: 28.628, 77.327	Residential areas (500 m), hospitals (750 m) and Ghazipur landfill (500 m)



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2.3.2 Observations of the Joint Committee

- i. The Fish, Poultry and Egg Market have been found operational.
- ii. The unit (here DAMB) has not submitted any evidence regarding Environmental Clearance (EC) from MoEF & CC for construction of proposed Modern Poultry & Egg Market during the visit.
- iii. Construction of a modern poultry market is in progress without obtaining revalidated Environmental Clearance (EC) from MoEF & CC and Consent to Establish under Water & Air Act. At some places excavation work is going on and two storey structures have already been constructed.
- iv. Common slaughtering area that earlier existed in the market has been dismantled there are approximately 86 individual shops are functional. EDMC has informed that they have given permission to 84 shops.
- v. At some points solid waste generated from these shops during slaughtering/dressing/cleaning were found kept in open bags without any demarcated storage site attracting vultures.
- vi. A common bio-methanation plant of 15 TPD capacity has been constructed adjacent to Wastewater Treatment Plant to handle the waste generated from the fish market, poultry market, flower market and fruit market & vegetable market of Ghazipur. However, no electricity generation was observed at the time of inspection.
- vii. Various shops have installed individual bore-wells for extraction of groundwater without permission from DJB.
- viii. No DG Set was found in the Poultry & Egg Market, Ghazipur except 1 non functional DG set observed in Fish Market, Ghazipur. Additionally, 03 DG Sets are being used for construction of Modern Poultry & Egg Market by M/s ACIL.
- ix. Wastewater Treatment Plant of 650 KLD has been installed to treat the wastewater generated from these shops. Said plant was found in operation. On-line monitoring system and flow meters found installed at inlet and outlet of ETP showing parameters within prescribed limits. The Fish Market has not installed any Wastewater Treatment Plant for treatment of the generated waste water.

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There is no significant source of Air Pollution from the Poultry & Egg Market except the odour issue.

2.4 Actions taken by DPCC to prevent the violation of environmental norms, measures taken to stop polluting activities & recovery of Environmental Compensation (EC):

- i. Show Cause Notice dated 27.02.2018 issued based on deficiencies found during inspection dated 12.02.2018 of Poultry Market.
- ii. SCN dated 15.04.2019 issued to Fish Market based on deficiencies found during inspection dated 26.11.2018 of Fish Market.
- iii. Directions for closure dated 24.04.2018 issued to DAMB after deficiencies were found in Poultry Market on inspection dated 23.04.2018.
- iv. Wastewater samples collected on 09.09.2019 from Fish Market by DPCC for analysis and the parameters (TSS, Oil & Grease, BOD, COD & Phosphate) were found to be exceeding the permissible limits. Thereafter, inspection dated 06.11.2019 of Fish Market was conducted.
- v. Consent to Operate of Poultry Market revoked on 09.11.2019 in view of deficiencies during inspection dated 06.11.2019.
- vi. Directions for closure dated 09.11.2019 issued to DAMB after deficiencies were found in Poultry, Egg & Fish Market during inspection carried on 06.11.2019.
- vii. DPCC sought Bank guarantee on 15.01.2020 of Rs 50 Lakhs for Fish Market along with an undertaking with terms and conditions for revocation. BSES Yamuna Power disconnected their electricity supply to the Fish Market and DAMB requested for revocation of the closure directions.
- viii. Inspection dated 24.09.2020 of the Fish Market, Poultry and Egg Market carried out by DPCC officials.
- ix. A letter seeking compliance of closure directions from various agencies issued to BSES Yamuna Power, SDM & DJB on 10.01.2020.
- x. On 15.01.2020 electricity supply of the Fish Market disconnected by BSES Yamuna Power Ltd and DAMB requested for revocation of closure directions issued by DPCC on 10.01.2020.

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- xi. On 16.01.2020 DAMB submitted a Bank Guarantee for Fish Market of Rs 50 Lakhs along with the undertaking. DPCC revoked the closure directions. Also, a SCN of Rs 1.39 Crores was issued to DAMB for deficiencies found in Fish Market on 16.01.2020.
- xii. A letter dated 24/09/2021 regarding stoppage of illegal extraction of ground water on the basis of inspection carried out by the DPCC was sent to DM (East).
- xiii. A reminder letter seeking compliance of closure directions issued to DAMB on 05.11.2020.
- xiv. Vide letter dated 06.11.2020, order imposing Environmental Compensation (EC) of Rs. 2,84,40,000/- for Fish Market (711 Days from 26.11.2018 to 05.11.2020) was issued to DAMB and on the same day closure directions were re-enforced based on the findings of inspection, as DAMB failed to comply with the terms & conditions of the undertaking submitted by them. The bank guarantee of Rs. 50 lakhs submitted by DAMB for Fish Market was forfeited.
- xv. Letter issued to DAMB on 25.11.2020 seeking a bank guarantee of Rs 50 Lakhs along with an undertaking to consider revocation of closure directions for Poultry & Egg Market by DPCC.
- xvi. On 16.08.2021, a SCN issued to DAMB for launching of prosecution.
- xvii. On 31.08.2021, one SCN issued to DAMB for Environmental Compensation of Rs. 1.13 Crores (for period from 06.11.2020 to 16.08.2021) for Fish Market and another SCN issued for launching prosecution. Recovery certificate to SDM (Mayur Vihar) on dated 01/11/2021 has been issued to recover Environmental Compensation of Rs. 2.84 Crores as arrears of land revenue (711 Days from 26.11.2018 to 05.11.2020). The notice for recovery has been issued to DAMB by the District Magistrate (East) office on 17.11.2021.
- xviii. Inspection carried out on 22.09.2021 by the Joint Committee constituted by Hon'ble NGT on 28.07.2021.
- xix. Inspection of RMC plant carried out by DPCC on 03.11.2021 at the construction site of Modern Poultry & Egg Market. The contract has been awarded by DAMB to M/s Ahluwalia Contracts (India) Ltd.
- xx. As of now, closure directions are in force & the unit is operational in violation of closure directions issued to DAMB apart from operating both Poultry Market as well as Fish Market without CTO.

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2.5 Management of wastewater generated in slaughter/trading of chicken & fish

- i. Wastewater generated from the poultry market is being treated by the plant installed in the premises which has been provided with Online Monitoring System (OLMS).
- ii. No wastewater treatment system has been provided for the Fish Market and is operational without Consent to operate at present. Appropriate EC has been imposed and will have to be imposed by DPCC till DAMB complies with the provisions of Water Act, 1974 and Air Act, 1981

2.6 Solid Waste Management Bye-Laws for EDMC

- Section 4 of the East Delhi Municipal Corporation Solid Waste Management Bye-Laws, 2017 emphasizes generator's responsibility (here DAMB) to segregate at source. Every waste generator has to segregate waste into three streams: biodegradable (wet waste), non-biodegradable (dry waste) and domestic hazardous waste. These streams of waste are to be stored in colour-coded bins: green, blue and black meant for wet, dry and domestic hazardous waste respectively.
- The SWM Rules, 2016 emphasizes source segregation of waste, a basic need for channelizing the waste to wealth by recovery, reuse and recycle.
- Inspection by DPCC on 23.04.2018 & 06.11.2019, reported unsatisfactory environmental management by DAMB as per SWM Rules, 2016 and East Delhi Municipal Corporation Solid Waste Management Bye-Laws, 2017.
- As per inspection dated 24.09.2020, no proper solid waste disposal system was found in Fish Market at some points. The waste was lying open in *dhalao*s or collection points attracting vultures and eagles.
- Both Poultry & Egg Market and Fish Market were found in violation to aforesaid provision.

2.7 Regarding permission for bore-wells at individual shops

The representative of DAMB informed that Delhi Jal Board does not supply water in the concerned area, so a number of shops are using bore-wells to meet the water requirements. However, no permissions have been given to these shops for bore-wells by DJB/CGWA. DAMB has applied for a joint consent for bore-wells for their Fish Market.

2.8 Dust pollution due to construction of Modern Poultry & Egg Market 92



- Inspection of Modern Poultry & Egg Market was carried out by DPCC on 03.11.2021. The construction was in progress by M/s Ahluwalia Contracts (India) Ltd. though no valid Environmental Clearance from MoEF&CC have been shown by the DAMB during the visit.
- A RMC plant was also found operational by M/s Ahluwalia Contracts (India) Ltd. though valid consent to operate the same has been shown by EDMC/DAMB. To levy the Environmental Compensation of Rs. 05 Lakhs, SCN has been issued to M/s Ahluwalia Contracts (India) Ltd. by DPCC on 16.11.2021.

The reports of all the inspection conducted by DPCC along with other agencies can be found in **Annexure-III.**

2.9 Report of wastewater sample collected by the Joint Committee on inspection dated 22.09.2021

a) For effluent of ETP installed in Poultry & Egg Market

Quality of treated effluent samples found to be conforming to the norms laid down.

b) For untreated effluent (By pass) in Fish Market

The unit has not installed any wastewater treatment plant. Quality of treated effluent samples found to be flouting the norms, namely TSS (180 mg/l against 50 mg/l), Oil & Grease (36.4 mg/l against 10.0 mg/l), COD (336 mg/l against 250 mg/l), Total phosphates (36.22 mg/l against 5.0 mg/l) & BOD (95 mg/l

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against 30.0 mg/l). Only pH & TKN were found to be within the permissible limits.

c) For ground water sample collected from Poultry & Egg Market

The parameters tested from the sample are pH, TDS, Cl, Hardness as CaCO₃, Ca, Sulphates, Nitrates, Zn, Fe, Pb, Cu, Cr, Ni & Cd. The parameters that were exceeding the permissible limits are TDS (851 mg/l against 500 mg/l), Cl (710 mg/l against 250 mg/l), Hardness as CaCO₃ (700 mg/l against 300 mg/l), Ca (108 mg/l against 75 mg/l) & Fe (0.76 mg/l against 0.3 mg/l).

d) For ground water sample collected from Fish Market

The parameters tested from the sample are pH, TDS, Cl, Hardness as CaCO₃, Ca, Sulphates, Nitrates, Zn, Fe, Pb, Cu, Cr, Ni & Cd. The parameters that were exceeding the permissible limits are TDS (1120 mg/l against 500 mg/l), Cl (575 mg/l against 250 mg/l), Hardness as CaCO₃ (370 mg/l against 300 mg/l), Fe (1.24 mg/l against 0.3 mg/l) & Cu (0.92 mg/l against 0.05 mg/l).

The results from the DPCC's lab are annexed as **Annexure-IV**.

2.10 Regarding existing operators will shift to a new complex and impact thereof

DPCC sought reply from all the agencies involved in this matter & e-mails were sent on 12.10.2021 & 05.11.2021. However, no reply has been received from any agency in this regard.

2.11 Action taken reports sought from concerned agencies

DPCC sought reply from EDMC, DAMB, DJB, FSSAI, CGWA, DSPCA, Department of Food Safety and Animal Husbandry Unit in this matter & e-mails were sent on 12.10.2021 & 05.11.2021. However, no reply has been received from any agency in this regard except an ATR received on 05.11.2021 from Delhi Society for Prevention of Cruelty to Animals (DSPCA) is attached in **Annexure-V**.

3. RECOMMENDATIONS OF THE JOINT COMMITTEE

- i. The DAMB should submit the valid clearance in respect of the construction activity and DPCC shall initiate the process for imposition of appropriate Environmental Compensation (EC) as the dust pollution control guidelines are being violated by the RMC plant being run by M/s Ahluwalia Contracts (India) Ltd. Operation of RMC and construction be start only after obtaining

revalidated Environmental Clearance from MoEF & CC, GoI, if not obtained yet.

- ii. Fish market is operational without valid consent from DPCC. The wastewater from fish market was found discharged into the sewers directly without any treatment. The wastewater sample analysis shows that its quality exceeds the prescribed standards. DPCC shall levy environmental compensation for such violations and launch prosecution against DAMB for causing damaged to the environment. The District Administration, alongwith EDMC Environment, DPCC etc shall stop the pollution activity with immediate effect.

- iii. DM (East) was informed by DAMB that Delhi Jal Board water supply is not available in the Poultry, Fish & Egg Market. However individual shop owners are using bore wells. Hence direction for illegal extraction of ground water was given. DAMB has been asked to apply to Delhi Jal Board for water supply.

- iv. Siting criteria shall be evolved by the local administration i.e. EDMC considering provisions of Master Plan Delhi-2021 and land availability.

- v. Concerned SDM shall expedite the recovery proceeding for EC amount as arrears of land revenue.

- vi. EDMC shall take action for closure of illegal chicken shops outside the Poultry & Egg Market.

- vii. Bio-methanation plant installed by DAMB shall be run on full capacity by channelizing the entire solid waste from the Poultry Market and Fish Market. Monthly data of waste generated, utilized and electricity generated be submitted to DPCC.

- viii. Concerned department shall submit the action plans to DPCC for management of solid and liquid wastes for existing and new establishment.


(Smt. Sonika Singh)

District Magistrate (East)


(Sh. Vinay Prabhakar)

Scientist 'B', CPCB


(Sh. R. K. Sharma)

Env. Engineer, DPCC



Annexure - I

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Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 176/2021

Shreya Paropkari & Anr.

Applicant(s)

Versus

Delhi Agricultural Marketing Board & Ors.

Respondent(s)

Date of hearing: 28.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Siddharth Aggarwal, Senior Advocate with Mr. Arjun Dewan, Advocate

ORDER

1. Grievance in this application is against damage to environment by activities in Ghazipur Murga Mandi under the Control of Respondent No. 1 – Delhi Agricultural Marketing Board. It is stated that the said market is one of the biggest livestock trading markets in Asia as well as the largest chicken slaughter hub situated in National Capital Territory Region of Delhi. It is carrying out illegal slaughters causing severe damage to the environment without any permission of the concerned authorities, in complete violation of the applicable laws. Reference has been made to reports of inspection carried out by the Delhi Pollution Control Committee (DPCC) leading to show cause notice dated 27.02.2018 under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 (Water Act) and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 (Air Act) on account of following violations:

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- “1. The Fish market and poultry and egg market are situated in the separate complex.
 2. The effluent generated from the fish market is directly being discharged into the sump well.
 3. The waste management w.r.t Fish marketing was found unsatisfactory. Spillage and heaps of waste generated from dressing of fish noticed in the compound.
 4. The complex was found with unhygienic condition even w.r.t municipal waste.
 5. The poultry and egg market is located adjacent to the slaughter house and fish market.
 6. Poultry litter or Broiler litter which is a mixture of poultry excreta, spilled feed, feathers and material used as bedding in poultry operations was found stored in open grounds at many places.
 7. The unscientific disposal of the litter is main source of exasperation as these dumps are the main source of birds and stray dog attraction.
 8. The litter from these dumps is taken by the eagles and stray animals and is spreaded in the area adjoining to the field of operation.
 9. The STP (650 KLD) of poultry and egg market was found operational and all its units were found functional.
 10. DAMB has applied for CTO on 16.12.2013 for poultry and egg market but no application has been submitted for Fish Market.
 11. No composting plant, incineration plant and rendering plant has been installed by the DAMB for the utilization of litter.
 12. Unpleasant odour pervades in the compound and adjoining area. The compound and adjoining area found filled up with eagles and stray animals.
 13. There are number of shops engaged in illegal slaughtering of birds operating on the boundary of Poultry and Egg market.
 14. As informed by the representative of the DAMB tender for waste management (waste to energy) has been invited and shall be opened on 06.03.2018.”

2. Further reliance has been placed on report of the DPCC dated 14.09.2018 as follows:

S. No.	Environmental Parameters	Observations
1.	WATER POLLUTION	- Having wastewater treatment plant ETP with a capacity of 650 KLD for the wastewater generated from poultry market. - The ETP was found functional at the time of inspection. - At present, no treatment mechanism is in place for the wastewater generated from the fish market. The effluent from the fish market is being discharged into the drain without any treatment. - The source of wastewater from fish market is cleaning of fish and melting of ice.

	• Washing of the floor in the slaughtering area was observed at the time of inspection. • Photographs of the same taken by DPCC officials. Suggestions:- • It is suggested that authority / agency is required to provide a separate treatment facility for the wastewater generated from fish market. • Immediate attention is required to reuse the treated wastewater in floor washing/sprinkling. • Feasibility to treat the wastewater generated from fish market in the ETP installed in the murga mandi be explored till the placing of a full fledged treatment facility in the fish market. • Authority/agency is required to channelize its rainwater collected in poultry market to its installed ETP.
2	SOLID WASTE MANAGEMENT • Presently the solid waste generated is in the form of Poultry litter or Broiler litter and waste from the fish market. • The waste from the generation point is carried to the dhalos in the fish market and poultry market by tricycles which were found covered. • Closed bins have been provide at the generation point for the collection of litter at source. • About 70 bins of different sizes were noticed in the slaughtering area for the collection of waste from slaughtered birds. • Solid waste at one dhalao located in the premises of poultry market was found covered but the same was not adequate as it is accessible to stray animals, birds and rodents. • At two dhalao located in the fish market the waste was found uncovered and open to sky. It was informed that waste is being accumulated due to non-lifting of waste by the MCD. • The spillage of waste noticed at some points during the inspection. Suggestions:- • Immediate attention is required to segregate the waste as per its use. • Immediate need to place an isolated cold storage site with record of waste generation per day.

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		Transportation from its generation point is required in covered/locked tri-cycles which is being used.
3	AIR POLLUTION	- At some shops ice cutting machines were found operating with DG set without any emission Control system in the fish market. It was assured by the DAMB officials that the same will be removed on urgent basis. - Smell of decayed litter surrounds in the fish and poultry market. Suggestions:- - Need to remove DG set from the site. - Need to use suitable mechanism to improve the odor at site. - Need to have proper cleaning of site with proper sprinklers. - Special drive be organized for collection of feathers.
4	DPCC COMPLIANCE STATUS	The Consent to Operate to the unit was refused on 24.04.2018 for non-compliances. DAMB has not applied for consent to operate for both the premises Closure directions issued vide letter dated 24.04.2018 is still in force. It was informed by the DAMB officials that they shall apply for the Consent to Operate shortly.
5	OTHER OBSERVATIONS	- New CC road at murga mandi premises is completed and construction is in progress in the fish market. - Levelling of land in the murga mandi premises is under progress to avoid water logging. - Some Plantation has been done and as informed shall be done in future also There is improvement in the murga mandi with respect to waste management in comparison with previous inspection dated 23.04 2018.

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3. The applicant has also relied upon order of Delhi High Court dated 24.092018 in W.P. (C) No. 1214/2018, *Gauri Maulakhi v. Delhi Agricultural Marketing Board & Ors.* directing as follows:

“3. Taking note of the totality of the circumstances and the manner in which the statutory authorities, particularly the EDMC is acting, we have no option but to direct that in the area in question namely the Gazipur Murga Mandi, no slaughtering of birds would be

permitted henceforth. The respondents are granted liberty to work out a system to bring into place or establishment a proper market in the area after complying with all the statutory requirements, particularly the environment and pollution level and on consideration of the same, we would consider the question of permitting operation at slaughter house for poultry in the area in question. Till then, we direct that only sale of live birds can be done in the area in question.

4. As far as the fish market is concerned, the respondents should indicate as to how and in what manner, the statutory requirements of preventing pollution is being carried out in the area in question with regard to sale of fish. Let an affidavit indicating as to how and in what manner, this order is complied with should be filed on or before the next date of hearing.”

4. There is further report of the Sub-Committee dated 05.08.2019 finding following non-compliances:

RESP NO.	ACT	PROVISION	COMPLIANCE REQUIRED
1-Delhi Agricultural Marketing Board	The Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017. The Prevention of Cruelty to Animals Act, 1960.	Rule 3, 4, 5, 12 Section 3 and 11	• Strict compliance of the Prevention of Cruelty to Animal (Regulation of Livestock Markets) Rules, 2017. • Registration with the District Animal Market Monitoring Committee; and to stop and initiate prosecution against illegal slaughter of poultry birds in the Gazipur livestock market as its not a license slaughter house. • Appointment of adequate number of and veterinary inspectors and para-veterinary staff authorized by the District Animal Market Monitoring Committee • Ensure that unnecessary pain and suffering is not instituted upon the poultry bird while trading.
2-Department of Animal Husbandry, Development, Department, Government of NCT of Delhi	The Prevention and Control of Infectious and contagious Diseases Animals Act, 2009	Section 3, 4, 5, 6 Order No. F.13(7)/AHD/V AS(HQ)SH Rules/2014 dated 07.4.2014	• That each poultry bird is examined by authorized veterinarians and transported in strict compliance of Transport of Animals Rules, 2001.

3-Delhi Society for Prevention of Cruelty to Animals	The Prevention of Cruelty to Animals Act, 1960. The Transport of Animals Rules, 1978. The Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017. The Prevention of Cruelty to Animals (Slaughter House) Rules, 2001. The Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2017.	Sections 3 and 11. Chapter VII and Chapter IX (Rules 96, 97 and 98) Rules 13, 14, 15, 16 and 17. Rule 3 Rules 3,5,7,8 and 9	• Strict compliance of the Prevention of Cruelty to Animals Act, 1960 and the Rules made therein. • In case of non-compliance of the Act and rules made there under to book cases and initiate prosecution in accordance to The Prevention of Cruelty to Animals (Care and Maintenance of Case Property Animals) Rules, 2017.
4-Department of Food Safety, New Delhi	The Food Safety and Standards Act, 2006 and; The Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.	Section 31, 89 and 97. Regulation 2.1.2(1)(5) Part IV	• Illegal slaughter of poultry birds at Ghazipur Murga Mandi or at any other place in Delhi should be stopped immediately. • Slaughter of poultry birds to be done only after obtaining license under Section 31 of the Food Safety and Standards Act, 2006. • To ensure that License to a Slaughter House should only be given in compliance of the Food Safety and Standards Act, 2006 and regulations there under and Hon'ble Supreme Court order dated 17.02.2017 of "Common cause, A Regd. Society Vs Union of India and Ors".
5-East Delhi Municipal Corporation	The Prevention of Cruelty to Animals (Regulation of Livestock	Rule 4	• Constitution of Animal Market in compliance to Prevention of Cruelty to Animals (Regulation of

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	Markets) Rules, 2017. The Food Safety and Standards Act, 2006 and; The Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. The Delhi Municipal Corporation Act, 1957.	Section 31, 89 and 97 Part IV	Livestock Markets) Rules, 2017. - Food Business Operator License can only be issued under Section 31 of the Food Safety and Standards Act, 2006. - The food licenses issued under DMC Act, 1957, have been repealed by Section 97, read with section 89 of the Food Safety and Standards Act 2006. - Therefore, issuing license to Food Business Operators by MCDs under its "Revised Shop Policy" vide order Meat Shop Policy" vide Office order No. 1562/DVS/2011 dated 02.09.2011 is bad in law and should be held illegal and void. - That the licensed Slaughter House Hall at the Ghazipur Slaughter House which is adjacent to Ghazipur Livestock Market be made immediately available by EDMC for poultry slaughter for Domestic Consumption. - Municipal Corporation should close the illegal sale and slaughter of poultry birds in and around Ghazipur livestock market and Delhi.
6-Delhi Pollution Control Committee	Environment Protection Act 1986 Water (Prevention and Control of Pollution) Act, 1974 Air (Prevention and Control of Pollution) Act, 1981	Section 25. Section 21.	- Environmental Clearance, Consent to establish and operate which is given under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Section 3 of the Environment Protection Act, 1986 should be given only after fulfillment of all conditions for operation of a Slaughter House - Consent to establish and operate shall not be given in expectation of

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				compliance at a future date but shall only be given after compliance of the above mentioned requirements. Otherwise, notice for closure be given.
				Forthwith, issue directions for closure in case of noncompliance of law, such as functioning without EC, consent to operate or establish.
7-Ghazipur Wholesaler Poultry market Commission Agent Association	The Prevention of Cruelty of Animals (Slaughter House) Rules, 2001	Rule 3.		Slaughter of poultry birds in Ghazipur livestock market is illegal and must be stopped.
8-Mohd. Askeen	Hon'ble Supreme Court in "Common cause, A Regd. Society Vs Union of India and ors."	Order dated 17.02.2017.		As per Section 407(2) of the Delhi Municipal Corporation Act, 1957 such slaughter shall be done in the licensed slaughter house at Ghazipur.
9-Danish				
10- Mohd. Umar				
11-Sh Shoyab				
12-Dilshad				
13- Mirajissin Qureshi				

5. Last document referred is report dated 03.12.2020 by the Sub-Committee wherein, after observing various deficiencies, following recommendations were made:

“ Recommendations

1. The Delhi Agricultural Marketing Board may ensure that the traders are only indulging in the trade for which they are being provided the premises i.e. sale of livestock (live poultry). Activities such as illegal slaughter must be prohibited at the premises of the market and must be carried out only in licensed slaughterhouse. Violators should be prosecuted in accordance with law.
2. Illegal ongoing construction activities in violation of law and Hon'ble Supreme Court order may be stopped with immediate effect.
3. The CGWA may take action against the illegal usage of groundwater at several places in the livestock market.
4. The DPCC may impose Environmental Compensation on those polluting the water and air by discharging hazardous contamination into drains and odor under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 respectively.

5. *The Delhi Police may prosecute traders and individual found transporting the birds in violation of the Prevention and Cruelty to Animal Act, 1960 and Transport of Animals Rules, 1978.*
6. *The Food Safety and Standards Department may initiate prosecution against all food business operators who are slaughtering poultry birds or selling fish carcasses without a valid license/registration. Prosecution may be initiated as per law against those that are violating the conditions of the license and causing a serious health risk to consumers and public at large."*

6. The inspection reports referred to above as well as averments in the application *prima facie* show violation of environmental norms including the provisions of the Air Act, Water Act and the EP Act requiring the remedial action for restoration of the environment and in the interest of public health.

7. We note that vide order dated 13.07.2021 in CONT.CAS(C) No. 98/2021, *Gauri Maulakhi v. Delhi Agricultural Marketing Board & Ors.*, notice has been issued by the Delhi High Court to consider the allegation of violation of earlier order dated 24.09.2018, particularly in paragraph 3, quoted above. We also note that the Sub-Committee in question has been appointed by the Hon'ble Supreme Court.

8. However, the applicants have invoked the jurisdiction of this Tribunal under Section 15 of the NGT Act, 2010 for protection of the environment, in addition to the jurisdiction of the Hon'ble Supreme Court and Delhi High Court. The Tribunal has also dealt with the issue in the context of grant of environmental clearance for the upcoming new complex vide order dated 19.5.2021 in Appeal 11/21.

9. In view of above, it appears to be appropriate to require the DPCC, in coordination with other concerned authorities, to identify the violators, initiate prosecution, stop polluting activities and recover compensation for the past violations, following due process of law. DPCC may inter alia take

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steps to prevent slaughtering of chickens in haphazard manner, management of waste generated in the process slaughtering of chickens and dressing/cutting and selling of fish. The effluent generated in the process needs to be treated and treated waste needs proper utilisation/disposal through an appropriate conveyance system. Siting norms need to be evolved and followed in the complex, which is in the vicinity of Ghazipur landfill site and residential areas.

10. Further, a joint Committee comprising of CPCB, DPCC and District Magistrate (East) may verify the ground situation and furnish an action taken report in the matter within three months. The DPCC will be the nodal agency for coordination and compliance. The joint Committee may hold its first meeting within 15 days from today. It may undertake visit to the site. Other proceedings may be conducted online. The Committee may take stock of the situation with reference to earlier reports also and ascertain updated remedial action in the matter. The report may inter-alia mention the level of water and air pollution, status of waste management, action plan of the individual units and the authority of the complex to set up requisite solid and liquid waste management facilities and status of waste management in the upcoming Complex dealt with by the Tribunal vide order dated 19.5.2021 in Appeal 11/21. The Committee may also report whether the existing operators will shift to new complex and impact thereof.

11. The report may be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

A copy of this order be forwarded to CPCB, DPCC and District Magistrate (East) by e-mail for compliance.

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The applicant may serve a set of papers on CPCB, DPCC and District Magistrate (East) and file affidavit of service within one week.

List for further consideration on 30.11.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

July 28, 2021
Original Application No. 176/2021
DV

ANNEXURE-II

First meeting of the Joint Committee, constituted in compliance of the directions of Hon'ble NGT in O.A. No. 176/2021, held on 13 August 2021 at 11.30 AM through Video Conference to discuss the directions of Hon'ble Tribunal. All the three members of the Joint Committee attended the said meeting and deliberated in detail on the issues involved to comply with the order. Sh. R. K. Sharma, EE, DPCC, a member of the Joint Committee explained the brief background of the action taken by DPCC till date under Water Act, 1974 and Air Act, 1981.

The following decisions were taken:

1. A meeting of all the stakeholder departments i.e. EDMC, DAME, DJB, Food Safety authority, CGWA etc, will be called during the next week to understand the compliance of the provisions of various applicable statutes and orders of Hon'ble Delhi High Court & Hon'ble NGT.
2. Subsequent to the stakeholder meeting, inspection of the site will be carried out to verify the status on ground before taking action by respective authorities.
3. Action taken report will be prepared and the same will be filed in Hon'ble NGT before the next date of hearing i.e. 30.11.2021.

Second meeting of the Joint Committee, constituted in compliance with the directions of Hon'ble NGT in O.A. No. 176/2021, held on 25 August 2021 at 12 PM in the office of District Magistrate, was held with concerned stakeholder agencies to discuss the directions of Hon'ble Tribunal. The members of the Joint Committee and other concerned agencies namely EDMC, DAMB, DJB, FSSAI, CGWA, SPCA attended the said meeting. All the members were welcomed and deliberated in detail on the issues involved to comply with the order of Hon'ble NGT.

The issues of both Poultry Market and Fish Market were explained to the representatives of the stakeholder agencies. The observations of the Sub-Committee made during its earlier inspection, constituted by the order of Hon'ble Supreme Court of India, were also explained to all the agencies. The representative of EDMC, DAMB, DJB, Food Safety authority, CGWA, SPCA etc, were directed to provide ATR in compliance of the provisions of statutes under which the agencies are exercising their functions/powers and orders of Hon'ble Delhi High Court in WP (Civil) No. 36246/2018 order dated 24.09.2018 & Hon'ble NGT order dated 28.07.2021 in OA No. 176/2021.

Inspection of the site will be carried out by the Joint Team to verify the status on ground before taking action by respective authorities. Action taken reports provided by various stakeholders will be scrutinized and the final compiled report will be filed in Hon'ble NGT before the next date of hearing i.e. 30.11.2021.

All the stakeholders are required to submit an Action taken report under relevant statutes against the poultry market and fish market from time to time, since January 2020 within 7 days.

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Inspection of Fish, Poultry and Egg Market at Gazipur Delhi-110096

An inspection of Poultry and Egg market at Gazipur Delhi-110096 was carried out by the officials of DPCC, Mr. P.S. Pankaj, Incharge BMW Coll, Dr. Siddhartha Gautam EE, Mr. Rohit Malik, Trainee Engineer and Mr. Ashwani, Trainee Engineer in the presence of DAMB officials Sh. Prashant Tanwar, Secretary, FP & EMC, Ghazipur, Mr. A.K Sharma, Executive Engineer and office bearer of association on 14.09.2018. This inspection is conducted in compliance to the Hon'ble High Court order dated 06.09.2018 in the matter of Gouri Maulekhi V/s Delhi Agricultural Marketing Board.

Following observations were made during the inspection:-

S.No	Environmental Parameters	Observations
1.	<u>WATER POLLUTION</u>	• Having wastewater treatment plant (ETP) with a capacity of 650 KLD for the wastewater generated from poultry market. • The ETP was found functional at the time of inspection. • At present, no treatment mechanism is in place for the wastewater generated from the fish market. The effluent from the fish market is being discharged into the drain without any treatment. • The source of wastewater from fish market is cleaning of fish and melting of ice. • Washing of the floor in the slaughtering area was observed at the time of inspection. • Photographs of the same taken by DPCC officials. <u>Suggestions</u> • It is suggested that authority/agency is required to provide a separate treatment facility for the wastewater generated from fish market. • Immediate attention is required to reuse the treated wastewater in floor washing/sprinkling. • Feasibility to treat the wastewater generated from fish market in the ETP installed in the murga mandi be explored till the placing of a full fledged treatment facility in the fish market. • Authority/agency is required to channelize its rainwater collected in poultry market to its installed ETP.
2.	<u>SOLID WASTE MANAGEMENT</u>	• Presently, the solid waste generated is in the form of Poultry litter or Broiler Litter and waste from the fish market. • The waste from the generation point is carried to the dhalos in the fish market and poultry market by tri-cycles which were found covered. • Closed bins have been provided at the generation point for the collection of litter at source. • About 70 bins of different sizes were noticed in the slaughtering area for the collection of waste from slaughtered birds. • Solid waste at one dhalao located in the premises of poultry market was found covered but the same was not adequate as it is accessible to stray animals, birds and rodents.

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		- At two dhalaos located in fish market the waste was found uncovered and open to sky. It was informed that waste is being accumulated due to non-lifting of waste by the MCD. - The spillage of waste noticed at some points during the inspection. <u>Suggestions</u> - Immediate attention is required to segregate the waste as per its use. - Immediate need to place an isolated cold storage site with record of waste generation per day. - Transportation from its generation point is required in covered/locked tri-cycles which is being used.
3.	<u>AIR POLLUTION</u>	- At some shops ice cutting machines were found operating with D.G set without any emission control system in the fish market. It was assured by the DAMB officials that the same will be removed on urgent basis. - Smell of decayed litter surrounds in the fish and poultry market. <u>Suggestions</u> - Need to remove DG sets from the site. - Need to use suitable mechanism to improve the odor at site. - Need to have proper cleaning of site with proper sprinklers. - Special drive be organized for collection of feathers.
4.	<u>DPCC COMPLIANCE STATUS</u>	The Consent to Operate to the unit was refused on 24.04.2018 for non-compliances. DAMB has not applied for consent to operate for both the premises. Closure directions issued vide letter dated 24.04.2018 is still in force. It was informed by the DAMB officials that they shall apply for the Consent to Operate shortly.
5.	<u>OTHER OBSERVATIONS</u>	- New CC road at murga mandi premises is completed and construction is in progress in the fish market. - Leveling of land in the murga mandi premises is under progress to avoid water logging. - Some Plantation has been done and as informed shall be done in future also. - There is improvement in the murga mandi with respect to waste management in comparison with previous inspection dated 23.04.2018.

INSPECTING TEAM

P.S. Pandey, In-charge, BFW Cell
14/9/2018

S. Sankar
Dr. Siddhartha Oaslam, EE

Rohit
Mr. Rohit Malik, Trainee Engineer

DAMB OFFICIALS

Sh. Prashant Tuliwar, Secretary, FIP & EMC, Ghazipur

Mr. A.K Sharma, Executive Engineer, DAMB

Sh. Prashant Tuliwar, Secretary, FIP & EMC, Ghazipur

Suggestion noted for compliance



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4TH & 5TH FLOOR, ISBT BUILDING, KASIMERE GATE, DELHI-6
visit us at <http://dpec.delhigovt.nic.in>

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INSPECTION REPORT

Answer - 3

1. Name & Address of the Unit : M/s. Delhi Fish Poultry & Egg Marketing Committee (Poultry Market)
Shahed Ashwak Ulla Khan Fish Market complex
Gajipur, Delhi
Mrs. Sarma Gupta, Vice Chairman, DMB
2. Owner, Partner's Name & Contact Details (Phone & E-mail) :
3. Kind of Industry : Trading, Culturing, Cleaning and packaging of chicken including washing & processing
4. Product & Capacity : Live Bird
5. Main Raw Material :
6. Water Polluting : Yes/No ETP Installed : Yes/No
7. Air Pollution : Yes/No ECS Installed : Yes/No
8. Details of Stack Height (Furnace/ Boilers/ Others) : (Above G.L.) (Above R.L.)
9. Type of Fuel Used : HSD in D.G. Set
10. Effluent Discharged : (a) Domestic/ Trade Effluent
(b) Unit Connected to Conveyance System : Yes/No
(c) Discharging Into : drain (Treated Effluent)
C.T.O. Valid upto
11. Status of Consent (If Any) :
12. D.C. Set(s), (If Any) : No./.....Capacity. 82.5 KVA, Acoustic: Yes/No
Adequate stack height
has been provided
above acoustic
enclosure
Stack Height (Above G.L.)
13. Plot Area : Appx. 14.86 A.C.R.R.
14. Labour : Sanctioned - 68, Filled - 22
15. Machinery : Total shops - 28
License issued - 22 App.
License issued by E.M.C. - 28 App.
- App. 30.7.37 C.T.O. valid till 30.7.37 SLF
Not reported
- Waste generation
i/c Fish Market
16. Detail of Power Connection : Not reported
17. Whether Unit found in Operation: Yes/No

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18. Whether Generating IIW	Yes/No
19. (a) Status of Authorization (If Any)	
(b) Display Board Provided	Yes/No
(c) Whether IIW is stored in Leak proof container	Yes/No
(d) Whether container marked With specified label	Yes/No
(e) Whether container stored/Kept in an isolated area	Yes/No
(f) Whether IIW is being Stored on puccin floor & in covered area.	Yes/No
(g) Whether date on which Storage began indicated on each container	Yes/No
(h) Whether daily record of IIW maintained in HW-3	Yes/No
20. Name & Designation of the Person contacted at the industry.	Sh. Dharma J. Agasth. Secretary-954062736 Sh. Renuka Kumar, AEE (C), DDMB-790595755
21. Date of Inspection	06.11.2019
22. Name & Designation of Inspection official	R.K. Sharma, E.E. D.K. Shrivastava, AEE Rohit, T.E
Remarks, if any :	The Poultry and Egg market was found operational. It was observed that common slaughtering area earlier existing in the market has been dismantled. Now slaughter of bird is being done in individual shops which are having license from EDMC. It was reported that app. 50 No of license have been issued by EDMC to these shops. An ETP of 650 KLD has been installed to treat the waste water generated from these shops. The ETP was found in operation. Flow meters have been found installed along of Inspecting Official(s) inlet and outlet of ETP. It was reported

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From Prepage

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Flow meter installed at inlet of ETP has been changed about one month back. The current reading of flowmeter at inlet and outlet of ETP are

7281.567 and 38937.499 respectively.

- Online monitoring system has also been installed with ETP which was found functional and showing parameters pH, TSS, BOD and COD which are within the prescribed standards.
- It was observed that waste generated from these shops during slaughtering/dressing/cleaning have been kept in bags in open space between entrance gate and shops and lot of vulture were observed there. It was reported that at the end of the day the waste was sent to SLF.
- Lot of feather of birds were observed on the road in the market
- It was reported that a common waste to Energy Plant of 15TPD capacity is being installed adjacent to ETP to handle the waste generated from fish market, Poultry Market, flower Market and fruit & vegetable market of Gajipur.
- It was observed that one predigester, two main digester and sludge drying beds have been constructed for waste to Energy Plant.
- It was observed that some ~~columns~~ columns/beams and excavation work have been done w.r.t. modernization of Poultry and Egg Market.
- During the inspection no construction activity was going on.
- Treated waste water of ETP is being discharged into an open drain.
- It was observed that app. 36 No of Temporary shops have been allotted by the EDMC in the vacant plot adjacent to Poultry Market and backside of these shops selling of mutton/chicken/fish is being carried out by some people.
- It was reported that there are two No.

contd.

(29)

From Prepage

of borewells but these are not working properly and water is taken from fish Market

- It was observed that various shops have installed individual borewells for extraction of ground water.

- Adequate stack height has not been provided with the D.G. set of 82.5 KVA.

- The unit has still not applied for E.C. in M&EF.

Representative of Delhi
Fish Poultry and Egg
Marketing Committee
and DMB has refused
to sign the inspection
report.

Signature
06/11/2019
(D.K. Sivasubramanian)
AEE, DPCC

Signature
06/11/2019
(R.K. Sharma)
D.PCC

Signature
TE, DPCC

Inspection report of Poultry and Egg Market at Gazipur Delhi-110096

An inspection of Poultry and Egg Market at Gazipur Delhi-110096 was carried out on 24.09.2020 by a team of DPCC officials comprising of R.K Sharma, EE, Ms. Priya Bansal (TE), Sh. Anshuman Sharma (TE), DPCC in presence of officials of Delhi Agricultural Marketing Board (DAMB) namely Mr. Prashant Anwar, Secretary, Shri Raunaq Kumar, DAMB and Shri RP Singh, Project Incharge, Ahluwalia Contracts (India) Limited.

Following observations were made during the inspection:

- At the entrance of the Poultry Complex, there are number of shops engaged in illegal slaughtering and roasting of animal parts.
- The Poultry & Egg Market is spread over an area of approx. 15 acres.
- The DAMB has awarded work of modernization and construction of slaughter house to M/s Ahluwalia Contracts (India) LTD.
- The agency has constructed ground floor of processing/ slaughtering unit (120) and work of second floor & Block A of the main building is under construction.
- At construction site, RMC plant belonging to M/s Ahluwalia Contracts (India) Ltd found for construction of modernization of Poultry & Egg Market, Gazipur, Delhi. As reported, the plant is operated according to the requirement of concrete at site.
- The RMC plant was also observed during the inspection conducted on 06.11.2019 for which unit has applied for CTE on 14.03.2020.
- Construction was being carried out without obtaining revised Environmental Clearance, Consent to Establish from DPCC and in violation of norms for control of dust pollution like
 - No continuous dust / wind breaking walls of appropriate height
 - Without tarpaulin or green net,
 - Construction material / debris found uncovered,
 - No sprinkling system provided to suppress dust / Loose soil/ unpaved surfaces and no green belt.
 - Provision of wheel washing is existing near main gate facility found but not in used.
 - No steps have been taken to cover the conveyer belt and trolleys used for feeding the raw material in RMC.

- o No emission control system has been provided to control the emissions generated from the process of cement bag cutting / loading/unloading.
- Three DG sets with acoustic enclosure are existing at the site, out of which two DG sets are of 62.5 KVA and one of 125 KVA.
- In order to produce electricity 1500 KW / day, DAMB has awarded work of installation of Bio-methanation plant of capacity 15 TPD for production of gases by using poultry/ fish waste to M/s Green Bricks Eco Solutions Pvt Ltd. The work of installation of bio-methanation plant is yet to be completed and it would be made operational within 2-3 months. The agency has obtained CTE under white category on 19.03.2020.
- In poultry market, there are 88 temporary shops out of which 1 shop is allotted for farmers and 87 shops have been allotted to traders, out of which 60-65 owners have obtained licenses for slaughtering from EDMC. Slaughtering of birds was observed in the slaughtering area located in the shops.
- Most of the shops are having individual borewells for extraction of ground water as there is no water supply facility by DAMB.
- Solid waste generated from these shops during slaughtering/dressing/cleaning are kept in plastic drums/ bags in open space between entrance gate and shops attracting lots of vultures and eagles. Also, the dead birds and other waste is being disposed off through MCD without any treatment.
- The whole complex was found filled with birds' feathers and litterings. The litters were even observed outside the compound, which is attracting lot of eagles, vultures and stray animals.
- Pool of blood was observed in front of number of shops and unpleasant odour prevails in compound and adjoining area.
- The STP of Poultry and Egg Market was found operational and all its units were found functional
- No improvement was noticed in respect to construction of covered and gated storage site and waste management in Poultry market.


R.K. Sharma


Priya Bansal


Anshuman Sharma

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2.6.12



DELHI POLLUTION CONTROL COMMITTEE
1st & 5th FLOOR, ISBT BUILDING, KASIMPUR CIRCLE, DELHI-110006
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Reference No.

INSPECTION REPORT DATED 24/09/2020

S.No.	Description		Status																				
1.	Name of Agency Sh. R. P. Singh (Project Incharge) 9873195428	M/s. Ahluwalia Contracts (Sudha) Ltd.																					
2.	Office Address Sh. Ramesh Kumar 7905957551	A-177 Okhla Industrial Area New Delhi - 20																					
3.	Name & Address of the Project	Construction & Modernisation of poultry and Egg Market																					
(ii)	Phone no.	9873195428																					
(iii)	Email id	poultrymarket@aol.net.com																					
4.	Kind of Building	Modern Poultry Market																					
5.	Total Plot area	15 Acre																					
6.	Construction stage/status of the project	1. Work not started. 2. Excavation being done 3. Foundation/structure work going on 4. Structure completed & finishing work going on 5. Project completed & nil occupancy. 6. Occupancy started & operational.																					
7.	Details of DG sets 2x 1x Electric connection of 100 KVA CAN 350980430		<table border="1"> <thead> <tr> <th>KVA</th> <th>Acoustic</th> <th>Stack ht. above GL (Mts)</th> <th>Stack ht. above RL (Mts)</th> </tr> </thead> <tbody> <tr> <td>125</td> <td>Y</td> <td>5.25</td> <td></td> </tr> <tr> <td>40</td> <td>Y</td> <td>5.20</td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>	KVA	Acoustic	Stack ht. above GL (Mts)	Stack ht. above RL (Mts)	125	Y	5.25		40	Y	5.20									
KVA	Acoustic	Stack ht. above GL (Mts)	Stack ht. above RL (Mts)																				
125	Y	5.25																					
40	Y	5.20																					

8	Source of Water	STP treated water
9	Number of bore wells & DJB permission/CGWA registration	—
10	Number of Ready Mix Concrete (RMC) plant installed at site	Yes
11	Measures adopted to control dust emissions:	
i	Whether continuous dust/wind breaking walls of appropriate height* have been provided around the periphery of the construction site? *Three meter (3 mt) or one tenth of plot length whichever is higher	NO
ii	Whether tarpaulin or green-net on scaffolding around the area under construction and the building is provided?	NO
iii	Whether all vehicles including carrying construction material and construction debris of any kind cleaned and wheels washed before leaving the construction site?	Provision is existing near in gate, but found in dry condition
iv	Whether all vehicles carrying construction material and construction debris are fully covered and protected so as to ensure dust from construction material or debris does not become air-borne in transportation?	No vehicle observed during inspection
v	Whether all construction debris and construction material of any kind is stored on the site (not dumped on roads or pavements) and is fully covered in all respect? Ideally in a warehouse.	NO
vi	Whether wet-jet being used in grinding and stone cutting?	N/A
vii	Whether unpaved surfaces and areas with loose soil are adequately sprinkled with water to suppress dust? Ideally site to be fitted with fine water spraying nozzle system.	NO

Significance: (i) to (vi) - High, (vii) to (x) - Medium, (xi) to (xii) - Low.

Construction of processing plant is going on under construction and Block - A of main building is going on under dry construction.

All the building material at site found and operated and uncovered at site, and operated RMC plant is existing at site, and concrete at site according to requirement of concrete at site.

Name & designation of persons

Signature, Name & designation of,
present during inspection. 1.

Signature, Name & designation of, present during inspection.	Name & designation of persons inspecting officials.
Unit has not provided good and efficient system followed by bag filters to control the emissions from the process of cement bag cutting, loading and unloading process. RSB unit has not taken steps to convert the material in RMC plant to feed the material in RMC plant.	Inspected by: [Signature] D.S.F.

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Inspection of Fish, Poultry and Egg Market at Gazipur Delhi-110096

As directed, an inspection of Poultry and Egg market at Gazipur Delhi-110096 was carried out on 22.09.2021 by the Joint Committee comprising of Smt. Sonika Singh, DM (East), Sh. Vinay Prabhakar, Sc. B, CPCB & R. K. Sharma, EE. DPCC in presence of official of Delhi Agricultural Marketing Board Mr. Rajiv Singh, Secretary DAMB, Mr. Mr. Prashant Tanwar, Secretary, Delhi Fish, Poultry & Egg Market Committee, R.K. Agarwal, Senior Engineer, DAMB.

Following observations were made during the inspection:

- i. The Fish, Poultry and Egg Market have been found operational.
- ii. The unit (here DAMB) has not submitted any evidence regarding Environmental Clearance (EC) from MoEF & CC for construction of proposed Modern Poultry & Egg Market during the visit.
- iii. Construction of a modern poultry market is in progress without obtaining revalidated Environmental Clearance (EC) from MoEF & CC and Consent to Establish under Water & Air Act. At some places excavation work is going on and two storey structures have already been constructed.
- iv. Common slaughtering area that earlier existed in the market has been dismantled there are approximately 86 individual shops are functional. EDMC has informed that they have given permission to 84 shops.
- v. At some points solid waste generated from these shops during slaughtering/dressing/cleaning were found kept in open bags without any demarcated storage site attracting vultures.
- vi. A common bio-methnation plant of 15 TPD capacity has been constructed adjacent to Wastewater Treatment Plant to handle the waste generated from the fish market, poultry market, flower market and fruit market & vegetable market of Ghazipur. However, no electricity generation was observed at the time of inspection.
- vii. Various shops have installed individual bore-wells for extraction of groundwater without permission from DJB.
- viii. No DG Set was found in the Poultry & Egg Market, Ghazipur except 1 non functional DG set observed in Fish Market, Ghazipur. Additionally, 03 DG Sets are being used for construction of Modern Poultry & Egg Market by M/s ACIL.

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[Signature]

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ix. Wastewater Treatment Plant of 650 KLD has been installed to treat the wastewater generated from these shops. Said plant was found in operation. On-line monitoring system and flow meters found installed at inlet and outlet of ETP showing parameters within prescribed limits. The Fish Market has not installed any Wastewater Treatment Plant for treatment of the generated waste water.

x. There is no significant source of Air Pollution from the Poultry & Egg Market except the odour issue.


(Smt. Sonika Singh)
District Magistrate (East)


(Sh. Vinay Prabhakar)
Scientist 'B', CPCB


(Sh. R. K. Sharma)
Env. Engineer, DPCC

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Annexure - 4



WATER LABORATORY
DELHI POLLUTION CONTROL COMMITTEE
4TH FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-110006
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Result No- DPCC/W/D/ 4361

Date: 08/10/21

LAB REPORT

1. Name & Address of Unit

:

M/s. Delhi Agricultural Marketing Board
Poultry & Egg Market, Ghazipur Delhi-110096
2. Sampling Location

:

Inlet & Outlet of STP
3. Date of sampling

:

22.09.2021
4. Sample collected by

:

DPCC LAB
5. Control Measure (if any)

:

STP
6. Nature of sample

:

Grab
7. Nature of Industry

:

Poultry Market

8. Parameter analyzed and result

S. No.	Parameters	STP Inlet	STP Outlet	Prescribed Standard	OLMS	% Variation	STP Aeration Tank MLSS
1	pH	7.7	7.8	5.5-9.0	7.6	-2.56 (D)	3253
2	Total Suspended Solids (TSS)	380	32	50.0	13.17	-58.84 (D)	
3	Oil and Grease	32.4	4.4	10.0	-	-	
4	Chemical Oxygen Demand (COD)	560	80	250.0	72.53	-9.33 (D)	
5	Phosphates Total	14.10	1.80	5.0	-	-	
6	Total kjeldahl Nitrogen	35.84	15.68	50.0	-	-	
7	Bio-Chemical Oxygen Demand(BOD) [3 days at 27°C]	175	16	30.0	14.43	-9.81 (D)	

*All parameters are in mg/l except pH
(I)-Increase & (D)-Decrease

Nandita

Dr. Nandita Moitra
I/C Water Laboratory

SSA

SSA/Analyst/JLA

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WATER LABORATORY
DELHI POLLUTION CONTROL COMMITTEE
 4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at <http://dpccocemms.nic.in>

Result No- DPCC/W/D/4362

Date: 03/10/21

LAB REPORT

1. Name & Address of Unit : M/s. Delhi Agricultural Marketing Board
Fish Market (DAMB), Ghazipur Delhi-110096
2. Sampling Location : BYPASS
3. Date of sampling : 22.09.2021
4. Sample collected by : DPCC LAB
5. Control Measure (if any) : BYPASS
6. Nature of sample : Grab
7. Nature of Industry : Fish Market
8. Parameter analyzed and result

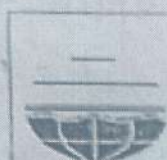
S. No.	Parameters	Untreated effluent (By Pass)	Prescribed Standard
1	pH	7.5	5.5-9.0
2	Total Suspended Solids (TSS)	180	50.0
3	Oil and Grease	36.4	10.0
4	Chemical Oxygen Demand (COD)	336	250.0
5	Phosphates Total	36.22	5.0
6	Total kjeldahl Nitrogen	34.72	50.0
7	Bio-Chemical Oxygen Demand(BOD) [3 days at 27°C]	95	30.0

*All parameters are in mg/l except pH
 Remarks: Unit has not installed treatment plant.

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DELHI POLLUTION CONTROL COMMITTEE

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ANALYSIS REPORT OF GROUND WATER

Report No.: DPCC/W/GW/2021/ 4392

Dated: 27.10.2021

Date of monitoring: -22.09.2021

S. No	Sampling Location	pH	TDS (mg/l)	Cl (mg/l)	Hardness as CaCO ₃ (mg/l)	Ca as Ca (mg/l)	SO ₄ (mg/l)	Nitrate (mg/l)	Zn (mg/l)	Fe (mg/l)	Pb (mg/l)	Cu (mg/l)	Cr (mg/l)	Ni (mg/l)	Cd (mg/l)
	Prescribed Standards for Drinking water (IS 10500)	6.5-8.5	500	250	300	75	200	45	5	0.3	0.05	0.05	0.05	-	0.01
1	Delhi Agricultural Marketing Board Poultry & Egg Market, Ghazipur Delhi	7.27	851	710	700	108	143.165	0.327	0.58	0.76	ND	ND	ND	ND	ND
2	Delhi Agricultural Marketing Board Fish Market (Damb), Ghazipur Delhi	7.47	1120	575	370	64	166.577	0.111	0.63	1.24	ND	0.92	ND	0.37	ND

(I/c Water Lab)

DR. NANDITA MOITRA
Scientist 'C'

5479/wmc-65
27-10-21

12E, water-3

27/10/21

(Sr. Scientific Assistant)